

ITEM NO.28

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No. 24536/2023

(Arising out of impugned final judgment and order dated 18-04-2023 in IA No. 130/2023 passed by the National Company Law Appellate Tribunal)

SREI EQUIPMENT FINANCE LIMITED

Petitioner(s)

VERSUS

KALPATARU PROPERTIES PVT. LTD. & ORS.

Respondent(s)

Date : 27-09-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Tushar Mehta, SG  
Mr. Nakul Dewan, Sr. Adv.  
Ms. Viloma Shah, Adv.  
Mr. Ativ Patel, Adv.  
Mr. Animesh Kumar, Adv.  
Mr. Siddhant Buxy, Adv.  
Mr. Harshad Vyas, Adv.  
Mr. Vansh Verma, Adv.  
Mr. Rohan Naik, Adv.  
Mr. Nishant Kumar, AOR

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Parag P. Tripathi, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agrawala, Adv.  
Mr. Sunil Mittal, Adv.  
Mr. Arshit Anand, Adv.  
Ms. Anu Tiwari, Adv.  
Ms. Geetika Sharma, Adv.  
Ms. Misha Rohatgi, Adv.  
Ms. Mishika Bajpai, Adv.  
Mr. Sudhir Kumar, Adv.  
Mr. E.C. Agrawala, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

Delay condoned.

Issue notice, returnable in the week commencing 09.12.2024.

Mr. E.C. Agrawala, learned counsel, who is present in Court on caveat/advance notice on behalf of respondent No. 2, waives service and accepts notice on behalf of the said respondent. Hence, notice need not be served on the said respondent.

Notice to unrepresented respondents will be served by all modes, including *dasti*.

Doctrine of *lis pendens* will apply.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR